

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2785
ANSWERED ON:27.08.2013
FIR ON INTERNET
Thakur Shri Anurag Singh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Delhi High Court has issued any directives to the Delhi Government to upload the FIR on the internet;
- (b) if so, the details thereof;
- (c) whether the Government proposes to make such a provision in the entire country to ensure people's confidence in police and judiciary; and
- (d) if so, the time by which such a provision is likely to be implemented?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): Yes, Madam. Hon'ble High Court of Delhi in its orders dated 06/12/2010 in writ petition (crl.) No.468/2010 titled Court on its own motion Vs State, has directed that the copies of FIR, unless reasons recorded with respect to the nature of the offence that the same is sensitive in nature, should be uploaded on Delhi Police website within twenty-four hours of the lodging of the FIR, so that the accused or any person connected with the same can download the FIR and file appropriate application before the Court as per law for redressal of grievances.

(c) & (d): Government of India has not issued any Advisory to make such a provision in the entire country.